Separate paging is given to this Part in order that it may be filed as a separate compilation.
NOW DELHI, THE 30TH APRIL 1983

S.O. 347(E)/18AA/IDRA/83.—Whereas by the Order of the Government of India in the Ministry of Industry (Department of Industrial Development) No. S.O. 618(E)/18AA/IDRA/79, dated the 31st October, 1979 (hereinafter referred to as the said Order), the Central Government had authorised the Secretary, Closed and Sick Industries Department now called Secretary, Industrial Reconstruction Department, Government of West Bengal, Calcutta (hereinafter referred to as the said authorised person), to take over the management of Messrs. Sree Saranwati Press Limited, 11, Barrackpore Trunk Road, Belgaria, Calcutta (hereinafter referred to as the said industrial undertaking) for a period of three years from the 31st October, 1979.

And, whereas, by the Order of the Government of India in the Ministry of Industry (Department of Industrial Development) No. 90 768(E)/18AA/IDRA/82, dated the 30th October, 1982, the duration of the said order was extended upto and inclusive of 30th April, 1983.

And, whereas, the Central Government is of the opinion that it is expedient in the public interest that the management of the said industrial undertaking

MINISTRY OF INDUSTRY

(Department of Industrial Development)

ORDER

NOW DELHI, THE 30TH APRIL 1983

S.O. 347(E)/18AA/IDRA/83.—Whereas by the Order of the Government of India in the Ministry of Industry (Department of Industrial Development) No. S.O. 618(E)/18AA/IDRA/79, dated the 31st October, 1979 (hereinafter referred to as the said Order), the Central Government had authorised the Secretary, Closed and Sick Industries Department now called Secretary, Industrial Reconstruction Department, Government of West Bengal, Calcutta (hereinafter referred to as the said authorised person), to take over the management of Messrs. Sree Saranwati Press Limited, 11, Barrackpore Trunk Road, Belgaria, Calcutta (hereinafter referred to as the said industrial undertaking) for a period of three years from the 31st October, 1979.

And, whereas, by the Order of the Government of India in the Ministry of Industry (Department of Industrial Development) No. 90 768(E)/18AA/IDRA/82, dated the 30th October, 1982, the duration of the said order was extended upto and inclusive of 30th April, 1983.

And, whereas, the Central Government is of the opinion that it is expedient in the public interest that the management of the said industrial undertaking
by the said authorised person should continue for a further period of six months;

Now, therefore, in exercise of the powers conferred by sub-section (2) of section 16AA of the Industries (Development and Regulation) Act, 1951 (65 of 1951), the Central Government hereby directs that the said Order shall continue to have effect for a further period of six months upto and inclusive of the 30th October, 1983.

[F. No. 2(15)/79-CUS.]
A. P. SARWAN. Jr. Secy.